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# The Gujarat Government Gazette

## EXTRAORDINARY

PUBLISHED BY AUTHORITY

Vol. LV] MONDAY, JUNE 23, 2014/ASADHA 2, 1936

Separate paging is given to this part in order that it may be filed as a Separate Compilation.

## PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

THE GUJARAT CIVIL COURTS (AMENDMENT) BILL, 2014.

## GUJARAT BILL NO. 6 OF 2014.

## A BILL

*further to amend the Gujarat Civil Courts Act, 2005.*

It is hereby enacted in the Sixty-fifth Year of the Republic of India as follows:-

1. This Act may be called the Gujarat Civil Courts (Amendment) Act, 2014. Short title.

Guj. 21 of 2005. 2. In the Gujarat Civil Courts Act, 2005 (hereinafter referred to as "the principal Act"), in section 14, for the words "or such other sum as the High Court may, from time to time specify", the words "or such other sum as the High Court may, by notification, from time to time specify" shall be substituted.

Amendment of  
section 14 of Guj.  
21 of 2005.

Insertion of  
new section  
14A in Guj. 21  
of 2005.

3. In the principal Act, after section 14, the following section shall be inserted, namely: -

Transfer of  
pending cases.

“14A. All suits and proceedings of a civil nature wherein the subject matter exceeds in amount or value of two lakhs rupees but does not exceed the value or amount as may be specified by the High Court, by notification, from time to time under section 14, pending in a Court of Senior Civil Judge shall, after such specification by notification, stand transferred to and be disposed of by a Civil Judge within the local limits of his ordinary jurisdiction.”.

Amendment of  
section 15 of  
Guj. 21 of 2005.

4. In the principal Act, in section 15, in sub-section (2), in clause (a), for the words “or such other sum as the High Court may, from time to time specify”, the words “or such other sum as the High Court may, by notification, from time to time specify” shall be substituted.